

**Misappropriation of Funds Under
Afforestation Programme**

1324. SHRIMATISHEELAGAUTAM:
SHRIMATI BHAVNA
CHIKHALIA:
SHRI RAJESH KUMAR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to Unstarred Question No. 2272 on March 6, 1992 and State:

(a) the number of cases of misappropriation of funds provided to the State Government under afforestation programme have come to the notice of the Union Government; and

(b) the action being taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b). Cases of misappropriation of funds provided for afforestation/tree planting activities have not been reported by any State Government except one case each reported by the Forest and Wildlife Department of Kerala and Forest Department of Nagaland, in which necessary action is being taken by the State Governments.

[English]

Sports Complex in West Bengal:

1325. SHRI SATYAGOPAL MISRA:
Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have agreed to provide financial assistance for setting up of a sports complex at Haldia in West Bengal;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) No, Sir.

(b) Does not arise.

(c) Sports Authority of India has received a reference from Vice-chairman, Haldia Notified Area Authority requesting for converting their non-residential Coaching Camp into Sports Project Development Area (SPDA) Centre. The proposal would be considered when it is sponsored by Government of West Bengal.

[Translation]

Over-Bridge at Sivni (M.P)

1326. KUMARI VIMLA VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have received any request from M.Ps. for construction of an over-bridge on the National Highway No. 27 in Sivni district of Madhya Pradesh;

(b) if so, the details of the action taken in this regard;

(c) if not, whether the Government have any such proposal;

(d) if so, time by which it is likely to be constructed; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) to (e). In response to the representations of M.Ps. the Minister of State for Railways addressed the Chief Minister, Madhya Pradesh in 1989 to sponsor the proposal for construction of Road overbridge at National Highway at this location with the approval of the Ministry of Surface Transport. It was also indicated by Minister of State for Railways that Railways could consider including the work out of turn in the Works Programme if the State Government did likewise. The State Government has, as yet, not submitted the proposal.

[English]

Mangalore-Mysore Railway Line

1327. SHRIV. DHANANJAYA KUMAR:
Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to construct a new railway line between Mangalore and Mysore through Kodagu;

(b) whether any survey has been conducted in this regard; and

(c) if so, the details thereof and the action proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) and (b). No, Sir.

(c) Does not arise.

Hiring of Houses/Buildings by FCI

1328. SHRIMATI SURYAKANTA PATIL:
SHRI SHIVLAL NAGJIBHAI VEKARIA:

Will the Minister of FOOD be pleased to state:

(a) whether the Food Corporation of India usually hire houses/buildings on time bound lease deeds and monthly rental basis for storage of foodgrains;

(b) if so, the total number of such properties under possession of the Food Corporation of India in South Delhi after lapse of lease deeds period with details of time bound lease deed and date of expiry in each case, building-wise;

(c) the time by which these properties are likely to be vacated; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) Yes, Sir.

(b) No house/building has been hired by Food Corporation of India in South Delhi for the purpose of storage of foodgrains. However, information with regard to the buildings/houses hired by Food Corporation of India in South Delhi for various purposes is given in the statement attached.

(c) and (d). Only the owners of the buildings/houses mentioned at Sl. No. (3 and 4) of the Annexure have been requesting for vacation of their premises for their personal needs. Since both these premises are being utilised for the purpose of accommodating officers of the Corporation during the course of various training organised by the Corporation, it is not possible to vacate them till the Food Corporation of India's own training complex at Gurgaon becomes available. The construction of this complex is in progress.